

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER SHEET OF THE HEARING ON 7th NOVEMBER, 2023, 10:30 A.M.

TP No. 19/CTB/2019 (CP (IB) No. 109/KB/2018), IA (IB) No. 38/CB/2023,
IA (IB) No. 197/CB/2023, IA (IB) No. 208/CB/2023, IA (IB) No. 325/CB/2023

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Poonam Kachalia -Vs- Hari Machines Ltd.
Under Section	9 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Patita Paban Bishwal, Adv.
Ms. Suranjana Chatterjee, Adv.

For Respondent (s)

ORDER

IA (IB) No. 38/CB/2023

This is an application filed for dissolution of the Corporate Debtor. The Ld. Proxy Counsel Ms. Suranjana Chatterjee appearing for Mr. P.P Bishwal advocate for Liquidator states that the stay order passed by the Hon'ble Apex Court in Civil Appeal No.26712023 still continues and request to adjourn the matter. Matter adjourned to 13.12.2023.

IA (IB) No. 197/CB/2023

This is an application for exclusion of liquidation period starting from 20th January, 2023, till the date of filing of this application. Since, the matter is stayed by the Hon'ble Apex Court, matter adjourned to 13.12.2023.

IA (IB) No. 208/CB/2023

This is an application for taking on record the progress for the quarter ending 30.06.2023. The matter is discussed and taken on file, subject to just exceptions. Accordingly, this application is allowed and disposed of.

IA (IB) No. 325/CB/2023

This is an application for taking on record the progress for the quarter ending 30.09.2023. The matter is discussed and taken on file, subject to just exceptions. Accordingly, this application is allowed and disposed of.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)